

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

M.O.A./O.A./T.A. / 183 / 1980

Amarba Togaji

Applicant(s).

R.A. Vyas

Adv. for the
Petitioner(s).

Versus

Union of India & Ors

Respondent(s).

K.M. Vyas

Adv. for the
Respondent(s).

| SR.NO. | DATE. | ORDERS. |
|---------|-------|--|
| | | Benefit & family pension (Copy not Served) 5/7/90 RA 14/06/90 RPAD recd. from Adv. for Applicant & Applica " " " Respo. No. 2 |
| 11-7-90 | ELA | Informal Petitioners Admitted and Signed below. X <u>R.M.P. Vyas</u> |

CORAM: Hon'ble Mr. M.M. Singh .. Administrative Member
Hon'ble Mr. N.R. Chandran .. Judicial Member

11.7.1990

Application was posted for admission today. Learned counsel for the applicant submits that the grievance of the applicant is likely to be considered on the departmental level and therefore this application may be permitted to be withdrawn with liberty to approach the Tribunal if adverse order is passed. Leave to withdraw the application is granted with liberty to the applicant to file application in the Tribunal if any adverse order is passed. Application is dismissed as withdrawn.

N Chandran
(N R Chandran)
Judicial Member

M. M. Singh
(M M Singh)
Administrative Member

*Mogera